(d) if the reply to part (b) above be in the negative, when it is likely to be prepared ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI RAGHU RAMAIAH) : (a) Yes, Sir, except in the Memorandum of settlement relating to the Indian Oil Corporation (Marketing Division).

(b) No, Sir.

(c) Does not arise.

(d) The draft Model Principles to be followed in ordering the promotion of industrial workers in Public Sector Undertakings has just been received by the Indian Oil Corporation from the Ministry of Labour, Employment & Rehabilitation and is under study.

SURRENDER OF PART OF EARNINGS BY GOVERNMENT SERVANTS

5895-G. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) when the rule requiring the Government employees to surrender a part of their earnings from royalty on books, writing of articles, acting in plays and talking on the Radio was first framed ;

(b) the position in this regard at present ;

(c) the justification for having this rule ; and

(d) whether Government have consulted the organisations of their employees regarding modification of this rule ?

THE DEPUTY PRIME MINISTER & MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) 1934.

(b) Generally, one-third of any 'fee' in excess of Rs. 400 or in excess of Rs. 250 a year, if recurring, received by a Government servant has to be credited to Government. "Fee" is defined as :—

"Fee means a recurring or non-recurring payment to a Government servant from a source other than the Consolidated Fund of India, or the Consolidated Fund of a State, whether made directly to, the Government servant or indirectly through the intermediary of Government, but does not include (a) Unearned income such as income from property dividends, and interest on securities ; and (b) income from literary, cultural or artistic efforts if such efforts are not aided by the knowledge acquired by the Government servant in the course of his service."

(c) The whole time of a Government servant is at the disposal of the Government which pays him.

(d) No, Sir.

CORRECTION OF ANSWER TO UNSTARRED QUESTION No. 2568 DATED 5-8-1968 RE. FAMILY PLANNING RULES FOR GOVERNMENT SERVANTS

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : In the summary of orders issued by State Governments, referred to in reply to Part (c) of Lok Sabha Unstarred Question No. 2568 answered on the 5th August, 1968, I had mentioned against Item No. 5 relating to Uttar Pradesh that "these orders will take effect from the 1st January, 1969". This was based on information obtained telephonically. Information in writing has since then been received from the Government of Uttar Pradesh to the effect that the orders in question have already been implemented by them with effect from the 1st July, 1968.

CORRECTIONS OF ANSWER TO UNSTARRED QUESTION No. 4392 DATED 14-12-1967 AND NO. 2519 DATED 4-3-68 RE. INCOME TAX PAYERS IN ANDAMAN AND NICOBAR ISLANDS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI K. C. PANT) : In connection with the implementation of the assurance given to Unstarred Question No.4392 dated the 14th December, 1967 and reply given to Unstarred Question No. 2519 dated the 4th March, 1968 in Lok Sabha, the income assessed for the years from 1962 to 1967 was furnished, instead of income-tax assessed, as required in the question. Accordingly, a revised statement showing income-tax assessed for the years 1962-63 to 1966-67 for the top ten Income-tax payers in the Andaman and Nicobar Islands is laid on the Table of the House. [*Placed in Library. See* No. LT-1909/68]

12-20 HRS.

RE QUESTION OF PRIVILEGE

श्री योगेन्द्र शर्मा (बेगूसराय) : अध्यक्ष महोदय, नियम 222 के अन्तर्गत पटना के दैनिक आर्यव्रत के सम्पादक और प्रकाशक के विरुद्ध विशेषाधिकार के प्रश्न को उपस्थित करने की अनुमति मैं मांग रहा हूं। उस अखबार ने अपने 23 अगस्त 1968 के अंक में मेरे उस भाषण को जो कि मैंने इस सदन में चैकोस्लोवाक संकट पर दिया था, तोड़ मरोड़ कर और मनगढ़ंत रूप में प्रकाशित किया है अखबार में प्रकाशित अंश को मैं आपको पढ़ कर सुना रहा हूं :

"भारतीय कम्युनिस्ट पार्टी के प्रवक्ता के रूप में श्री योगेन्द्र शर्मा ने कहा कि समाजवादी विरोधी शक्तियों द्वारा चैकोस्लोवाकिया की कम्युनिस्ट पार्टी पर प्रतिबन्ध के काले कारनामे के कारण ही समाजवादी देशों को कदम उठाने के लिए विवश होना पड़ा"

यह कितना मन गढन्त है और तोड़ मरोड़ कर पेश किया गया है यह उससे स्पष्ट हो जाता है यदि मेरे भाषण से इसका मिलान किया जाए। मैं इस सम्बन्ध में अपने भाषण का सम्बन्धित अंश सदन के सामने उपस्थित करना चाहता हूं। वह सम्बन्धित अंश इस तरह है :

"हम गत कुछ महीनों से चैकोस्लोवाकिया की घटनाओं को गहरी चिन्ता और व्यथा के साथ देखते रहे हैं और अब हम सोवियत संघ तथा दूसरे वारसा देशों की सशस्त्र फौज के चैकोस्लोवाकिया में प्रवेश करने पर गम्भीर रूप से चिन्तित हैं"

यह मेरे भाषण का वह अंश है जिस को इस रूप में प्रकाशित किया गया है। मैंने पांच वारसा संधि देशों की—

Mr. SPEAKER: You need not read the whole thing. You are to raise a question of privilege against the Editor, Printer and Publisher of *Aryavarta*, Patna, for misreporting your speech in the House. You need not read the whole thing.

श्री कंवर लाल गुप्त (दिल्ली सदर) : गलत स्टेटमेंट की और अब उसको क्लेरिफाई करना चाहते हैं और वह भी प्रिवलेज मोशन की शकल में—

श्री योगेन्द्र शर्मा : मैंने अपने भाषण से भी सम्बन्धित अंश आपको पढ कर सुना दिया है और आर्यव्रत में जो छपा है, उसको भी पढ़ कर सुना दिया है। सम्पूर्ण भाषण में समाजवाद विरोधी तत्वों द्वारा चैकोस्लोवाकिया की कम्युनिस्ट पार्टी पर प्रतिबन्ध लगाने के काले कारनामे का कहीं भी कोई उल्लेख नहीं है। इसके विपरीत मैंने कामरेड दुबचेक के नेतृत्व में चैकोस्लोवाक कम्युनिस्ट पार्टी द्वारा सामजवादी जनतंत्र को मजबूत और विकसित करने की कार्रवाई का पूर्ण और खुला समर्थन किया है।

मैं समझता हूं कि मेरे भाषण को तोड़ा मरोड़ा ही नहीं गया है बल्कि मनगढन्त रूप में भी प्रकाशित किया गया है। इसलिए मैं विशेषाधिकार का प्रश्न उपस्थित करने की सदन से अनुमति मांगता हूं।